

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item 16
IA No. 1722/23
In
CP(IB) No.326/Chd/Hry/2019
Under Section 9 IBC 2016
R 11 NCLT Rules**

In the matter of:-

Anusha Enterprises

Vs.

..Petitioner/Operational Creditor

Shivani Textiles Ltd.

..Respondent/Corporate Debtor

Present: Mr. Vishal Sharma, Advocate for the petitioner in main CP and applicant in IA No.1722/2023.

IA No. 1722/23 & CP(IB) No.326/Chd/Hry/2019

IA No.1722/2023 has been filed under Rule 11 NCLT Rules 2016 on behalf of the petitioner-Operational Creditor for recalling the order dated 30.05.2022 passed by the Hon'ble Court for reserving the matter for order to be recalled in terms to settlement done between both the parties vide dated 21.06.2023 and copy of the memorandum settlement dated 21.06.2023 has been annexed as Annexure A-1 of the application. As per settlement deed, the learned counsel for the petitioner-Operational Creditor may be allowed to withdraw the present petition which has already been reserved on 30.05.2023. Keeping in view the statement made on behalf of the learned counsel for the applicant IA No.1722/2023 is allowed and CP (IB) No.326/Chd/Hry/2019 which was reserved on 30.05.2023 is dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 04, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)